CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

OA No. 199 of 1998

Tuesday, this the 29th day of August, 2000

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. T.A. Sumathi, W/o. K.K. Krishnan, Casual Labourer/Part-time Sweeper, Office of the Deputy Agricultural Marketing Adviser, Directorate of Marketing and Inspection, Wellington Island, Cochin, residing at Karethara, Edacochi.

...Applicant

By Advocate Mr. M.R. Rajendran Nair

Versus

- The Joint Regional Marketing Adviser, Branch Head Office, Directorate of Marketing and Inspection, New Secretariat Building, Nagpur-440001
- The Marketing Officer, Directorate of Marketing and Inspection, Wellington Island, Kochi.
- 3. Union of India, represented by Secretary to Government, Ministry of Rural Areas and Employment, New Delhi. ...Respondents

By Advocate Mr. Govindh K. Bharathan, SCGSC (rep.)

The application having been heard on 29th August, 2000, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A1, to declare that the clarificatory letter dated 12-7-1994 is not applicable to her, that she is entitled to be conferred with temporary status with effect from 10-9-1993 and to direct the respondents to grant temporary status to her with effect from 10-9-1993 with all consequential benefits.

- 2. When the OA was taken up for hearing, the learned counsel appearing for the applicant drew our attention to the ruling of this Bench of the Tribunal in OA No. 928/1996 following the ruling reported in Secretary, Ministry of Communications & Others Vs. Sakkubai & Another [1998 SCC (L&S) 119] and submitted that facts of the case at hand are identical to the facts of the case in OA No. 928/1996. That being so, following the said ruling this Original Application is only to be dismissed.
- 3. Accordingly, the Original Application is dismissed. No costs.

Tuesday, this the 29th day of August, 2000

G. RAMAKRISHNAN ADMINISTRATIVE MEMBER A.M. SIVADAS JUDICIAL MEMBER

ak.

List of Annexures referred to in this Order:

1. A1 True copy of the Order No. C-18014/2/97-Estt./951 dated 24-11-97 issued by the 1st respondent.